

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 85/MP/2021 alongwith IA No. 26/2021

- Subject** : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
- Date of Hearing** : 5.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Southern Power Distribution Company of Telangana Limited (TSSPDCL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) & Anr.
- Parties present** : Shri Anand Ganeshan, Advocate, TSSPDCL
Ms. Kirti Soni, Advocate, TSSPDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Due to a paucity of time, the Commission adjourned the matter.

2. Learned counsel for the CTUIL submitted that CTUIL had served a copy of the reply on the Petitioner on 23.11.2023 and requested that the portal be opened to file the soft copy of the same. The Commission acceded to the request.

3. The Commission further directed the Petitioner to submit its rejoinder to the CTUIL's reply, if any, by 29.12.2023, with an advance copy to the Respondents and observed that no further request for an extension of time will be entertained.



4. The petition will be listed for final hearing on 23.1.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

